

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5724/2023

[Arising out of impugned final judgment and order dated 28-04-2023
in BA No. 879/2023 passed by the High Court of Delhi at New Delhi]

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

MANPREET SINGH TALWAR

Respondent(s)

(IA No. 91886/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

WITH

Diary No(s). 18276/2023 (X)

(IA No. 90183/2023 - RECALLING THE COURTS ORDER)

Date : 12-08-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) : Mr. Tushar Mehta, Solicitor General
Mr. Arvind Kumar Sharma, AOR

Mr. Tushar Mehta, Solicitor General
Mr. Zoheb Hossain, AOR

Mr. Santosh Sachin, AOR
Mr. Ashish Batra, Adv.

For Respondent(s) :

Mr. Tushar Mehta, Solicitor General
Mr. Arvind Kumar Sharma, AOR

Mr. Sidharth Joshi, Adv.
Mr. Gopal Singh Chauhan, Adv.
Mr. Deepak Goel, AOR
Ms. Alka Goyal, Adv.

Mr. Gautam Khazanchi, Adv.
Ms. Devina Sehgal, AOR
Mr. Vaibhav Dubey, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

**List this matter and all the connected matters before a Bench
of three Hon'ble Judges.**

**(NARENDRA PRASAD)
DEPUTY REGISTRAR**

**(ANJU KAPOOR)
ASSISTANT REGISTRAR**